

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1384
ANSWERED ON:03.08.2010
DEPORTATION OF FOREIGN OFFENDERS
Hazari Shri Maheshwar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that the foreign nationals including Pakistanis and Bangladeshis declared as offenders in their respective countries are staying in India;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to deport them?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Watch lists maintained by International organizations and other law enforcement agencies are shared with immigration authorities through Central Bureau of Investigation. If a person on the watch list is found arriving in India, appropriate action is taken.

Apart from this, steps are taken to detect illegal immigrants. Police and maintenance of law and order being State responsibility primarily, the detection of illegal foreign nationals staying in the country is a continuing priority for all States/Union Territory Administrations as also the Central Government. As and when such persons are detected, cases are registered against them by the local police authorities under the relevant laws. In those cases where the foreigner is arrested and action taken under the relevant Acts, the foreigner is deported/repatriated only after completion of his/her sentence. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such foreign nationals is a continuous process. Given the disaggregated nature of the activity, case specific data is not centrally maintained.